

CENTRAL ADMINISTRATIVE TRIBUNAL

Allahabad Bench

This the 31st Day of October, 2001

Contempt Application No. 91 of 2001

CORAM

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.C.S.CHADHA, MEMBER(A)

Sharda Prasad, son of Sri Ram sunder
R/o 22-B, Netanagar, P.O.Harijindernagar
Kanpur.

... Applicant

Versus

Shri G.N.Mathur, son of Shri K.N.Mathur
Director Defence Material and
Stores Research & Development
Establishment, Kanpur.

... Opp. Party

IN

Original Application No. 694 of 1994

Sharda Prasad

...Applicant

Versus

Union of India and Others

... Respondents

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By order dated 13.9.2000 passed in OA 694/94 the
direction given was as under:

"With the position as discussed above, we
are of the view that the respondents be
directed to reconsider the whole matter,
decide the representation of the applicant
dated 17.4.1993 as well as the pending
appeal of the applicant dated 07.5.93
and pass detailed, speaking and reasoned order
within three months from the date of communi-
cation of this order by the applicant, who
shall also furnish the copy of above
referred representations dated 17.4.1993 and

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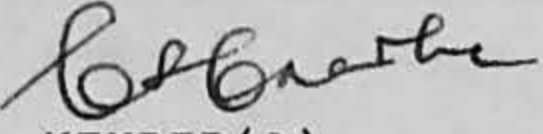
appeal dated 07.5.93 to the respondents,
alongwith copy of this order."


Counter affidavit has been filed annexing
therewith the copy of the order dated 20.4.2001. The
representation of the applicant has been decided as
directed by this Tribunal. In the circumstanc^e-es, as
the order has been complied with, nothing is left to be
decided. If the applicant is aggrieved, he may file
fresh OA.

The contempt application is accordingly dismissed.
Notices are discharged. No order as to costs.

Dated: 31.10.01

Uv/


MEMBER (A)


VICE CHAIRMAN